

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SEVENSEAS SECURITIES PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	Sevensseas Securities Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	26/04/1995
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar of Companies, Mumbai (Ministry of Corporate Affairs)
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U67120MH1995PTC087717
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Shanti 5 th Floor, 6 Banaji Stree, Fort, Mumbai, 400001. Maharashtra, India
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	23 rd September, 2019
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name: Girish K Hingorani Address: 5C Mehta Sadan, S H Parelkar Marg, Dadar, Mumbai 400028. Email: girish2207@rediffmail.com Mobile No: 9820099783 Reg No: IBBI/IPA-002/IP/N00842/2019-2020/12695
8.	LAST DATE FOR SUBMISSION OF CLAIMS	22 nd October, 2019

Notice is hereby given that the Sevensseas Securities Private Limited has commenced voluntary liquidation on 23rd September, 2019.

The stakeholders of Sevensseas Securities Private Limited are hereby called upon to submit a proof of their claims, on or before 22nd October, 2019, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Girish Krishna Hingorani
Liquidator
Date: 24/09/2019
Place : Mumbai

